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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.334/2007 In
O.A. No.2321/2002

New Delhi this the 19th day of November, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Neena Ranjan, Member (A)

Kawal Singh,
S/o Late Shri Balu Ram,
R/o A-2/372, Sector-8,
Rohini, Delhi-110 085.

-Applicant

(By Advocate: Shri G.D. Bhandari)

Versus

1. Shri Vijay Singh,
Secretary,
Government of India,
Ministry of Defence,
New Delhi.
2. Lt. Gen. D.D.S. Sandhu
A.V.S.M. Director General of Ordnance Services,
Master General of the Ordnance Branch,
Army Headquarters, New Delhi-110 011.
3. Col. S.K. Manil,
Chief Records Officer,
A.O.C. Records Office,
Trimugherry P.O.
Secunderabad- 500 015 (A.P.)
4. Brig. A.S. Saxena,
Commandant,
Ordnance Depot,
Shakur Basti, State Entry Road,
Delhi-110 056.

-Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

Hon'ble Mr. Justice M. Ramachandran, VC(J)

It is submitted that consequent orders have been passed on 16.11.2007
and copy of the same has been handed over today to counsel for applicant.

2. In the circumstances, we close this application with liberty to applicant to move appropriately in case it becomes necessary. Respondents are discharged.

Neena Ranjan
(Mrs. Neena Ranjan)
Member (A)

CC.

M. Ramachandran
(M. Ramachandran)
Vice-Chairman (J)